

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal Nos. ST/13/2007 & ST/13/2008

(Arising out of Order-in-Original No. 21-22/S.Tax/Commissioner/2006 dated 28/12/2006 passed by the Commissioner of Central Excise & Service Tax, Jamshedpur.

M/s. Adhunik Steel Ltd.

Applicant (s)/Appellant (s)

Vs.

Commr. of Central Excise & Service Tax, Jamshedpur

Respondent (s)

Appearance:

None for the Appellant (s)

Shri S. S. Chattopadhyay, Suptd. (AR) for the Revenue (s)

CORAM:

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

HON'BLE SHRI S. K. PATI, MEMBER (JUDICIAL)

Date of Hearing/Decision: - 05.10.18

ORDER NO. FO/76700-76701/2018

PER CORAM

When the matter was called for hearing, none appeared on behalf of the appellant despite notice, nor has any application for adjournment been received. Notice of hearing has also not been received back "undelivered". Shri S. S. Chattopadhyay, Suptd. (AR) appeared for the Revenue.

2. It may be mentioned that as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for non-prosecution with liberty to come again for recalling this order

subject to satisfying the reason for the default, but within the prescribed time.

(Dictated and pronounced in the court)

**Sd/-
(S. K. PATI)
MEMBER (JUDICIAL)**

**Sd/-
(V. PADMANABHAN)
MEMBER (TECHNICAL)**

Pooja